

TECHNOLOGY TRANSFER & INTELLECTUAL PROPERTY SYMPOSIUM 2024

Call For Papers

**THEME: Navigating Intellectual Property Rights
in the Innovation Landscape**

Key Aspects of the Symposium

- Academic Paper Presentations
- Workshops on business strategy and IP in technology transfer
- Industry and Government Panel Discussions
- Technology Showcase



Abstract Submission: **October 31, 2024**

Intimation of Acceptance of Abstract: **Nov 05, 2024**

Last Date to Register: **Nov 06, 2024**

Online/Offline **Both Mode available**

 **November 15 - 16, 2024**

 **National Law University Meghalaya, Shillong**



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WHO CAN APPLY: POST GRADUATE STUDENTS, RESEARCH SCHOLARS, ACADEMICIANS AND IP PRACTITIONERS

SUBMISSION GUIDELINES AND PROCESS:

Abstract Length: 300 to 500 words

Paper Length: 3000 to 3500 words (inclusive of footnotes)

Citation: Blue Book 21st edition

Co-authoring is permitted up to one co-author but both need to register separately.

REGISTRATION FEES:

- Post Graduate Students and Research Scholars: **Rs. 1000/-**
- IP practitioners: **Rs. 2000/-**
- Academicians and Researchers: **Rs. 3000/-**
- **Hybrid paper presentations are allowed.**

*** Accommodation can be availed on additional payment of Rs. 4000/-***



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Selected Papers will be featured in the Working Papers series of the National Law University of Meghalaya, if the same is accepted by the editor of the Working Paper Series. **Exciting prizes will be awarded for the best paper.**



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The National Law University Meghalaya, Shillong in collaboration with IKP Prime, IKP Knowledge Park, Hyderabad and IPR Cell, Department of Law, North Eastern Hill University, Shillong is hosting the Tech Transfer & IPR Symposium 2024 with an aim to bridge the gap between academia, industry, and government, particularly in the technologically rich yet underutilised regions of North East India and Meghalaya. Despite the region's creative and entrepreneurial potential, there is a significant innovation gap, evident in the low rates of Intellectual Property (IP) filings and the limited number of enterprises driven by technology transfer. For instance, in 2022-23, only 29 patent applications originated from Meghalaya. Across the entire Northeast, a mere 553 out of 72,288 national patent applications were filed over the past two years. These statistics highlight the need for effective mechanisms to build awareness, protect intellectual property and commercialize the protected knowledge in the region. This symposium will serve as a critical platform for researchers, entrepreneurs, policymakers, and industry leaders to engage in meaningful dialogue, share best practices, and foster collaborations that drive innovation and economic growth.

As part of the symposium, we are calling for academic papers that explore various facets of Intellectual Property laws and their role in fostering innovation. The academic stream will provide a platform for researchers, scholars, and practitioners to present their work and contribute to discussions on how IP laws can be utilized to enhance technology transfer and innovation. We invite papers that address the critical issues related to IP protection, commercialization, and the broader implications for technological advancement and economic growth.

The theme of the academic stream, “Navigating Intellectual Property Rights in the Innovation Landscape,” underscores the crucial role of IP management in shaping and advancing the innovation ecosystem. This theme is designed to explore how intellectual property laws can be strategically navigated to foster and sustain technological advancements.



Papers submitted under this theme should examine the complexities of IP rights, including their evolution in response to emerging technologies and their practical implications for fostering innovation. The academic discussions will focus on how effective IP management and enforcement can enhance commercialization and drive economic growth, and address the challenges faced by creators and innovators in leveraging IP within a rapidly changing technological landscape.

Sub-Themes for the Paper Presentations:

A. Fundamentals and Dynamics of Intellectual Property Rights in the Evolving Economic Landscape - This sub-theme focuses on the foundational principles of intellectual property rights (IPR) and their relevance in today's rapidly changing economic environment. Papers should explore how globalization, digitalization, and technological advancements are reshaping IPR. Topics may include the impact of international trade agreements on IPR, emerging trends in IP management, and the role of IPR in fostering economic growth and innovation.

B. Challenges in Protecting and Commercializing Intellectual Property- Address the various challenges faced in the protection and commercialization of intellectual property. This includes legal obstacles such as patent infringement and the complexities of international IP laws. Papers should also examine practical difficulties in commercializing IP, such as funding constraints, market entry barriers, and the negotiation of licensing agreements. Case studies illustrating successful and unsuccessful IP commercialization efforts are encouraged.

C. Innovators' Rights and Incentives: Intellectual Property Commercialization, Monetization, and Economic Development- Investigate the rights and incentives available to innovators and how these drive the commercialization and monetization of intellectual property. Papers should explore how effective IP management can lead to significant economic development by providing financial rewards to innovators and stimulating further innovation.



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Discussions may include the role of IP in venture capital funding, technology licensing, and the broader economic impact of IP commercialization.

D. Enforcing Intellectual Property Rights: Challenges and Alternative Dispute Resolution Opportunities- This sub-theme focuses on the enforcement of intellectual property rights and the challenges associated with it. Papers should cover the effectiveness of existing legal frameworks and enforcement mechanisms in protecting IP. Additionally, explore alternative dispute resolution (ADR) methods, such as arbitration and mediation, as means to resolve IP disputes more efficiently. Topics may include the effectiveness of ADR in different jurisdictions and its impact on IP protection.

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